

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.3342**  
TO BE ANSWERED ON 13.03.2020

**ADOPTED CHILDREN**

3342. SHRI KESINENI SRINIVAS:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of children adopted in the past three years, especially in Andhra Pradesh;
- (b) the details of steps taken by the Government to prevent fraudulent practices in the process of adoption;
- (c) the details of factors that are considered important for prospective adoptive parents for adoption;
- (d) whether medical condition of prospective adoptive parents is taken into consideration, if so, the details thereof and if not, the reasons therefor;
- (e) whether the Ministry plans to make adoption available to members of the LGBTQI community and if so, the details thereof; and
- (f) if not, the reasons therefor?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) As per the Child Adoption Resource Information and Guidance System (CARINGS), an Online Portal of Central Adoption Resource Authority (CARA), State/UT wise details of number of children adopted during last three years is at Annexure-I.

(b) The entire adoption procedure has been made on-line through the Child Adoption Resource Information and Guidance System (CARINGS) which has made the system fully transparent and accessible. Further, Section 80 and Section 81 of the Juvenile Justice Act, 2015 provides punitive measures for fraudulent practices in the process of adoption.

(c) & (d) Adoptions are governed by the Fundament Principles stipulated in Regulation 3 of Adoption Regulations, 2017 where the consideration of best interests of child is paramount. Further, the eligibility criteria for Prospective Adoptive Parents (PAPs) have been enumerated in Regulation 5 of the Adoption Regulations, 2017 which is in line with Section 57 of the Juvenile Justice (Care and Protection of Children) Act, 2015 and includes the provision that the PAPs shall be physically, mentally and emotionally stable, financially capable and shall not have any life threatening medical condition etc. Further, as prescribed in Schedule VI and Schedule IX of the Adoption Regulations, 2017, the PAPs submit a certificate from a medical practitioner certifying that they do not suffer from any chronic, contagious or fatal disease and they are fit to adopt, at the time of registering for adoption.

(e) & (f) Adoptions are meant to ensure rehabilitation of children keeping their best interest in mind and the suitability of the Prospective Adoptive Parents is established through a process of Home Study as stipulated in Regulation 9 of the Adoption Regulations, 2017 which has been framed in line with Section 58(2) of the Juvenile Justice (Care and Protection of Children) Act, 2015.

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**ANNEXURE****ANNEXURE REFERRED TO IN REPLY TO PART (a) TO THE LOK SABHA UNSTARRED QUESTION NO. 3342 REGARDING 'ADOPTED CHILDREN' DUE FOR 13.03.2020 RAISED BY SHRI KESINENI SRINIVAS**

S. No.	Name of State/UT	2017-2018		2018-2019		2019-2020 (upto 11/03/2020)	
		In-Country	Inter-Country	In-Country	Inter-Country	In-Country	Inter-Country
1	Andaman and Nicobar Island	0	0	0	0	2	0
2	<b>Andhra Pradesh</b>	<b>102</b>	<b>20</b>	<b>91</b>	<b>22</b>	<b>116</b>	<b>25</b>
3	Arunachal Pradesh	0	0	4	0	1	0
4	Assam	77	15	110	5	90	3
5	Bihar	132	35	132	21	115	29
6	Chandigarh	6	1	12	1	7	1
7	Chhattisgarh	91	17	92	18	66	13
8	Dadar and Nagar Haveli	0	0	0	0	4	0
9	Daman and Diu	0	0	0	0	0	0
10	Delhi	88	33	120	33	74	23
11	Goa	13	1	19	1	9	0
12	Gujarat	95	22	152	22	84	14
13	Haryana	45	8	58	14	72	11
14	Himachal Pradesh	7	0	8	2	6	0
15	Jammu and Kashmir	0	1	0	0	0	0
16	Jharkhand	111	12	82	10	64	11
17	Karnataka	294	26	237	44	234	20
18	Kerala	136	15	134	9	111	11
19	Ladakh	0	0	0	0	0	0
20	Lakshadweep	0	0	0	0	0	0
21	Madhya Pradesh	177	31	203	36	151	22
22	Maharashtra	667	147	695	150	511	68
23	Manipur	4	5	4	0	7	1
24	Meghalaya	9	2	25	1	1	1
25	Mizoram	49	9	22	10	12	1
26	Nagaland	9	57	11	1	12	0
27	Orissa	207	2	208	36	215	29
28	Pondicherry	23	27	10	2	10	0
29	Punjab	62	12	66	27	41	7
30	Rajasthan	126	0	137	18	139	16
31	Sikkim	17	0	23	0	16	2
32	Tamil Nadu	203	30	193	16	251	10
33	Telangana	141	45	151	67	92	16
34	Tripura	27	4	17	1	21	1
35	Uttar Pradesh	180	40	174	50	214	39
36	Uttrakhand	10	3	23	6	9	1
37	West Bengal	168	31	161	30	187	18